

(a) whether teachers of Kendriya Vidyalayas are not being paid the senior scales of pay due to them with effect from 1.1.1986;

(b) if so, whether their counterparts in Union Territories have been paid and whether arrears in this regard also have been paid; and

(c) if so, the date by when Kendriya Vidyalaya Sangathan teachers will be paid their arrears alongwith admissible interest thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). Teachers of Kendriya Vidyalayas are being paid the revised scales fixed with effect from 1.1.1986, including senior scale. The same scales have been made applicable to all Union Territories except Chandigarh. Those whose pay has been fixed have been paid arrears.

Export of Peacock Feathers

1031. SHRI ANAND SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Union Government have formulated any policy for export of peacock feathers; and

(b) if so, the salient features thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) and (b). The export of peacock tail feathers is governed by the Import and Export Policy. Under the present policy, export of peacock tail feathers is allowed on limited ceiling basis in the form of handicrafts. For the year 1990-91, the ceiling for export has been fixed at 20 lakhs peacock tail feathers.

[*Translation*]

Thefts of Some Parts of MIG-21 from Chakeri Airport, Kanpur

1032. SHRISANTOSH KUMARGANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether some valuable parts of MIG-21 Fighter aircraft, have been stolen from Chakeri Airport, Kanpur;

(b) if so, the details thereof and the action taken thereon; and

(c) the number of such incidents which came to light during last year?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

(c) Nil.

[*English*]

Uniformity in Pay-Scales and Service Conditions of Non-Teaching Employees of Universities

1033. SHRI BHABANI SHANKAR HOTA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to bring uniformity in pay-scales and service conditions of non-teaching employees of the Universities in the country;

(b) if so, whether Government propose to set up a committee with employees representatives to work out details in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). According to information furnished by UGC, there is no proposal under consideration to bring uniformity in pay scales and service conditions of non-teaching employees in all the universities. The pay scales and service conditions of non-teaching staff of State Universities is generally decided by the concerned State Governments. For Central Universities, UGC has formulated certain proposals to bring about uniformity in pay scales of non-teaching staff.

Maintenance of Property Returns and Confidential Reports of Senior Officials

1034. SHRI KUSUMA KRISHNA MURTHY:
SHRI K. RAMAMURTHY:

Will the PRIME MINISTER be pleased to state:

(a) whether all officers in the rank of Secretaries to the Government of India as also in the rank of Cabinet Secretary drawing their salary from out of the Consolidated Fund of India are required to submit movable and immovable property returns;

(b) if so, the periodicity of submission of these returns and the authority competent in whose custody these returns are kept so that they remain immune from any attempt of these returns being tampered with;

(c) whether the Annual Confidential Reports on the work and conduct of the said officers are also required to be recorded; and

(d) if so, the authority competent to write such reports and in whose custody these reports are required to be maintained?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b).

Officers of the rank of Secretaries to the Govt. of India and the Cabinet Secretary are required to submit annual returns of immovable property. Whereas, there are no such prescribed returns for movable property, transactions in movable property involving Rs. 10,000 and above in one transaction are required to be reported by such officers. When such officers belong to the IAS, the IPS and the Indian Forest Service, these returns are maintained in the Ministries of Personnel; Home; and Environment & Forest respectively, A copy is also maintained by the respective Cadre Controlling Authorities. When these officers are from services other than the All India Services mentioned above, the respective State Cadre Controlling Authorities maintain the record of these returns. These returns are classified documents and as such are subject to the required levels of secrecy and security.

(c) and (d). For the Cabinet Secretary no Annual Confidential Report is required to be recorded. Normally, Annual Confidential Reports are recorded, reviewed and accepted. However, for officers of the rank of Secretaries to the Govt. of India, the Annual Confidential Reports do not require to be accepted.

For Secretaries to the Govt. of India where there is both a Cabinet Minister and Minister of State in the Ministry/Department, the Minister of State records and the Cabinet Minister reviews the Annual Confidential Report. If there is only one Minister in the Ministry/Department, the report is not reviewed after it is recorded by the Minister.

The Confidential Reports of Secretaries belonging to the IAS, THE IPS and the Indian Forest Service are maintained in the custody of Ministries of Personnel; Home and Environment & Forests respectively. A copy is also maintained with their respective cadre controlling authorities. For Secretaries, from other services the concerned cadre control-